

**Concealment of taxes by Shri
Pran Prasad and M/s. Bird
and Company Ltd.**

2639. **SHRI SURAJ PRASAD :**
Will the Minister of FINANCE be
pleased to refer to the answer to
Unstarred Question 2386 given in
the Rajya Sabha on the 17th March,
1981 and state :

(a) what are the details of the
report received by the Income Tax
authorities from the Company Law
Board regarding tax evasion by Pran
Prasad and M/s. Bird & Company
Ltd.;

(b) when was it investigated and
by whom; and

(c) what are the reasons for which
no follow-up action was taken?

**THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI SAWAI SINGH SISODIA) :**
(a) and (b). On receipt of reports
from Company Law Board in Sep-
tember, 1973 and February, 1979,
alleging inter-alia siphoning off the
profits of M/s. Bird and Company
through certain transactions receipt
of large remuneration, perquisites
and allowances by the Directors and
the sale of 500 shares to a Charita-
ble Society at nil value being
colourable, the Income Tax autho-
rities made thorough investigations
from tax angle. The investigations
however, did not lead to detection of
significant concealment.

(c) Does not arise.

Assam Pay Commission

2640. **SHRI SUKOMAL SEN :
SHRI ARABINDA
GHOSH :**

SHRI DIPEN GHOSH :

Will the Minister of FINANCE be
pleased to state :

(a) whether the Pay Commission
appointed by the Government of

Assam submitted its report to that
Government on the 28th June, 1982;
and

(b) whether the Government of
Assam received letters from the
Assam State Employee's Federation
demanding a copy of the report to
offer their views, if any, before
Government take final decision on
the recommendation of the Pay
Commission?

**THE MINISTER OF FINANCE
(SHRI PRANAB MUKHERJEE) :**
(a) Yes, Sir.

(b) Yes, Sir.

**Practice by sons of the officers of
the IRS (Income-tax) cadre at
Delhi**

2641. **SHRI RAMSINGBHAI PAT-
LIYABHAI RATHVAKOLI :** Will
the Minister of FINANCE be pleased
to state :

(a) whether Government are
aware that sons of some officers be-
longing to IRS (Income-tax) cadre
at Delhi have set up practice on the
direct taxes side at Delhi ;

(b) if so, the names of such offi-
cers and whether they have taken
the required permission under the
conduct rules ;

(c) whether Government have
laid down any policy to transfer
the officers whose sons have set up
practices on the direct taxes side at
the place of their postings ; and

(d) if not, what are the reasons
therefor ?

**THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI SAWAI SINGH SISODIA) :**
(a) to (d). Government are aware
that sons of some officers belonging
to IRS (IT) are practising on the
Direct Taxes Side at Delhi. No